

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3047  
ANSWERED ON:13.12.2005  
COMMISSION FOR THE WELFARE OF SCHEDULED TRIBES  
Saradgi Shri Iqbal Ahmed;Yerrannaidu Shri Kinjarapu

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government has set up a Commission to deal with the cases of Scheduled Tribes for their welfare and also inclusion of certain castes in the category of Scheduled Tribes;
- (b) if so, the details thereof alongwith the criteria adopted for the same;
- (c) the number of castes included in the Central List of STs, State-wise and Community-wise;
- (d) whether the Government has received any request from Andhra Pradesh and Karnataka for inclusion of castes in the Central list of STs;
- (e) if so, the time by which such requests are likely to be acceded to; and
- (f) the final assistance provided to ST people through NGOs, in Andhra Pradesh and Karnataka to help them?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

- (a) & (b) On the 89th Amendment of the Constitution coming into force from 19.02.2004, resulting in the bifurcation of the erstwhile National Commission for Scheduled Castes & Scheduled Tribes, the National Commission for Scheduled Tribes has been set up under Article 338A.
- (c) The information pertaining to the state-wise & community-wise list of Scheduled Tribes is available in the Annual Report of the Ministry for the year 2004-05, copies of which are available in the Parliament Library.
- (d) & (e) Yes Sir. The approved modalities for inclusion/exclusion of any community in the list of Scheduled Tribes under Article 342 of the Constitution require consultation with various agencies such as State Government, Registrar General of India and National Commission for Scheduled Tribes, which takes time and no definite time-frame can be specified.
- (f) Financial assistance provided to the NGOs during last three years are given below:-

(Rupees in crores)

Name of State	2002-03	2003-04	2004-05
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Andhra Pradesh	4.82	4.75	6.05
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Karnataka	2.98	1.73	3.16
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